

ACT No. VII OF 1924.

PASSED BY THE INDIAN LEGISLATURE.

(Received the assent of the Governor General on the 15th March, 1924.)

An Act to amend certain enactments and to repeal certain other enactments.

WHEREAS it is expedient that certain amendments should be made in the enactments specified in the First Schedule;

And whereas it is also expedient that certain enactments specified in the Second Schedule which are spent or have otherwise become unnecessary, or have ceased to be in force otherwise than by express specific repeal, should be expressly and specifically repealed;

It is hereby enacted as follows:—

1. This Act may be called the Repealing and Amending Short title. Act, 1924.

2. The enactments specified in the First Schedule are Amendments certain enactments. hereby amended to the extent and in the manner mentioned in the fourth column thereof.

3. The enactments specified in the Second Schedule are Repeal of certain enactments. hereby repealed to the extent mentioned in the fourth column thereof.

4. The repeal by this Act of any enactment shall not affect Savings. any Act or Regulation in which such enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

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nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE FIRST SCHEDULE.

AMENDMENTS.

(See section 2.)

Year.	Number.	Short title.	Amendments.
1898	V	The Code of Criminal Procedure, 1898.	In sub-section (3) of section 541, for the word and figure "sub-section (1)" the word and figure "sub-section (2)" shall be substituted. In sub-section (1) of section 504, after the word and figure "section 562" the word and figure "sub-section (1)" shall be inserted.
1920	XL	The Aligarh Muslim University Act, 1920.	In sub-section (4) of section 9 of the Schedule, for the word "Courts" the word "Court" shall be substituted.
"	XLVII	The Imperial Bank of India Act, 1920.	In clause (p) of Part I of Schedule I, after the words "purposes of" the word "the" shall be inserted.
1922	XI	The Indian Income-tax Act, 1922.	In sub-section (2) of section 63, for the words "on the" the words "to the" shall be substituted.
1923	VIII	The Workmen's Compensation Act, 1923.	In sub-section (2) of section 10, for the words "any one or" the words "any one of" shall be substituted.

1924.]

Repealing and Amending.

Year.	Number.	Short title.	Amendments.
1923	VIII	The Workmen's Compensation Act, 1923— <i>conold.</i>	In sub-section (5) of section 15, for the words "monthly payment" the words "half-monthly payment" shall be substituted. In proviso (d) to sub-section (1) of section 28, for the words "or may make such order" the words "and may make such order" shall be substituted.

THE SECOND SCHEDULE.

REPEALS.

(See section 3.)

Year.	Number.	Short title.	Repeals.
1920	XXXI	The Repealing and Amending Act, 1920.	So much of the Second Schedule as relates to the Lower Burma Courts Act, 1900.
"	XL	The Aligarh Muslim University Act, 1920.	In section 24, the figure and brackets "(1)."
"	XLIII	The Presidency Banks (Amendment) Act, 1920.	The whole Act.
1923	VIII	The Workmen's Compensation Act, 1923.	In sub-section (1) of section 28, the words "or to a dependant," and in proviso (d) to the said sub-section the words "or to any dependant."
"	XXI	The Indian Merchant Shipping Act, 1923.	So much of Schedule V as relates to the Lower Burma Courts Act, 1900.